

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 403
TO BE ANSWERED ON 25.07.2024**

COMPLAINTS OF NON-PAYMENT OF SALARY

403. SHRI PRAMOD TIWARI:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of complaints of non-payment of salary to workers, labourers and supervisory staff received during the last three years till date;**
- (b) the mechanism put in place to deal with such cases, including the rate of successful resolution of such cases;**
- (c) whether there is any time limit for disposal of such cases; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): Both the Central and the State Governments are appropriate Governments to enforce the provisions of the Minimum Wages Act, 1948, including the provisions relating to non-payment of wages/minimum wages, in their respective jurisdictions. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of wages/minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act, 1948, are taken recourse to. The details regarding number of claim cases filed and decided in the Central sphere under the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, for the last three years are annexed.

Annexure

Annexure referred to in reply to part (a) to (d) of Rajya Sabha un-starred question no. 403 for 25.07.2024 regarding Complaints of non-payment of salary.

Claim cases under Payment Of Wages Act, 1936

YEAR	CLAIMS FILED UNDER PAYMENT OF WAGES ACT, 1936			
	FILED	DECIDED	AWARDED (Rs.)	NO. OF WORKERS BENEFITTED
(1)	(2)	(3)	(4)	(5)
2021-22	811	400	29,80,27,109/-	5277
2022-23	424	479	5,21,63,729/-	6030
2023-24	1047	757	9,24,68,681/-	1825

Claim cases under Minimum Wages Act, 1948

YEAR	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948			
	FILED	DECIDED	AWARDED (Rs.)	NO. OF WORKERS BENEFITTED
(1)	(2)	(3)	(4)	(5)
2021-22	5297	2102	17,77,22,490/-	7487
2022-23	3044	2981	32,80,07,597/-	14757
2023-24	3852	2159	1,09,38,73,447/-	11005
